

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 243 of 2020

Dr. Subhash Chandra & Anr. **...Petitioners**
-Versus-
State of Jharkhand & Anr. **...Opp. Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioners : Mr. Piyush Chitresh, Advocate
For the Opp. Parties : Dr. A.K. Singh, Advocate

03/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of Dr. A.K. Singh, learned counsel appearing for the opposite party-RIMS, put-up this case after three weeks, for compliance of the Court's order dated 06.02.2020.

(Dr. S.N. Pathak, J.)

Kunal/-